

(J.H.C. Sch. 1-7)

From:

Kaushal Kishore Jha No. 2
Registrar (Administration) I/c,
High Court of Jharkhand,
Ranchi.

☎ : Office – 0651-2481449

Fax No. – 0651 – 2481116

File No. XXII(6)/1/2021-22/Apptt.

Letter No. _____/Apptt.

Dated: _____

To

All the Principal District & Sessions Judges of the state of Jharkhand,
Including the Judicial Commissioner, Ranchi.

Sub: - Nomination to attend the One day Webinar on Refresher Training Programme for District Judges and Civil Judge (Sr. Division) of Commercial Court (R-2) scheduled to be held on 08th May, 2022.

Sir / Madam,

With reference to the above noted subject, I am directed to inform that the Court has been pleased to nominate Additional Sessions Judge-III/Additional Judicial Commissioner-III and where no District & Additional Sessions Judge-III is available then Additional Sessions Judge-I of your Judgeship to attend the Webinar on Refresher Training Programme for District Judges and Civil Judge (Sr. Division) of Commercial Court (R-2) scheduled to be held on 08th May, 2022.

Further, the Court has been pleased to nominate Civil Judge (Senior Division)-I of your Judgeship to attend the aforesaid Webinar scheduled to be held on 08th May, 2022.

The topics proposed to be covered are:-

- Overview of the Commercial Court Act, 2015 and discussion of Judgement passed in Commercial Appeal No. 06/2020 (R.K.Construction Pvt. Ltd. Engineers and Contractor through Mr. Siraj Ahmad Khan Vrs. Govt. of Jharkhand & Ors.) with amendment.
- Pre-institution mediation and settlement under Chapter – IIIA and discussion on settled law including decision in M/s Bhandari Engineers & Builders Vs. M/s Youone Maharia (JV) Delhi & others.
- Role of Arbitration and Conciliation proceeding in Commercial Courts.
- Salient features ensuring expeditious disposal of commercial cases and appeal including Bar against revision application & interlocutory orders.

The protocol of connectivity in the said training is given below as mentioned:-

- (i) The officers must use their laptops and earphones provided by the e-committee to void sound echo.
- (ii) Login time is 9.45 A.M. to 10.00 A.M. beyond this time, login would not be allowed.
- (iii) Participants are requested to keep themselves logged in even during the break.
- (iv) Participants are requested to keep themselves on mute during the entire session and further use chat box for raising queries.
- (v) Video shall be kept on throughout the sessions except break time. This is mandatory for considering participants participation in the Source.
- (vi) In case of internet connectivity issue or any other issue, the trainee shall join the training programme from Civil Court Conference room.

I am, therefore, request you to infom the nominated officer with a direction to attend the aforesaid Webinar on the date as mentioned above.

Accordingly, they are accorded necessary permission to attend the aforesaid Webinar. No individual request seeking permission to attend the Webinar will be entertained.

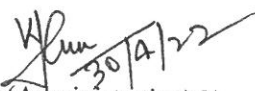
The Joining instructions & link to join Webinar shall be sent by the Academy subsequently.

Yours sincerely,
Sd/- **K.K.Jha No.2**
Registrar (Administration) I/c

Memo No. 1573 /Apptt.

Dated, Ranchi, the 30/04/2022

Copy forwarded to the Director, Judicial Academy Jharkhand, Ranchi for information and needful with reference to his letter No. 1522/JAJ dated 07.04.2022/ the Member Secretary, JHALSA / the C.P.C., e-Courts Project, High Court of Jharkhand, Ranchi for information and getting uploaded the letter on the Court's website.


Registrar (Administration) I/c

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Kaushal Kishore Jha No. 2
Registrar (Administration) I/c,
High Court of Jharkhand,
Ranchi.

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Fax No. – 0651 – 2481116

File No. XXII(6)/1/2021-22/Apptt.

Letter No. _____/Apptt.

Dated: _____

To

1. Mr. Manoj Chandra Jha, Additional Judicial Commissioner-cum-Presiding Officer, Commercial Court, Ranchi.
2. Mr. Binay Kumar Lal, Chief Judicial Magistrate-cum-Spl. Judge, Economic Offences, Ranchi.
3. Mr. Chandra Bhanu Kumar, Civil Judge (Sr. Div.)-I-cum-A.C.J.M.-cum-Special Judge, Economic Offences, Jamshedpur.
4. Mr. Rajiv Tripathi, Civil Judge (Sr. Div.)-cum-J.M.-cum-Special Judge, Economic Offences, Dhanbad.

Sub: - Nomination to attend the One day Webinar on Refresher Training Programme for **District Judges and Civil Judge (Sr. Division) of Commercial Court (R-2) scheduled to be held on 08th May, 2022.**

Sir,

With reference to the above noted subject, I am directed to inform that the Court has been pleased to nominate you to attend the One day Webinar on Refresher Training Programme for **District Judges and Civil Judge (Sr. Division) of Commercial Court (R-2) scheduled to be held on 08th May, 2022.**

The topics proposed to be covered are:-

- Overview of the Commercial Court Act, 2015 and discussion of Judgement passed in Commercial Appeal No. 06/2020 (R.K.Construction Pvt. Ltd. Engineers and Contractor through Mr. Siraj Ahmad Khan Vrs. Govt. of Jharkhand & Ors.) with amendment.
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- (vi) In case of internet connectivity issue or any other issue, the trainee shall join the training programme from Civil Court Conference room.

You are, therefore, directed to attend the aforesaid Webinar on the date as mentioned above.

Accordingly, you are accorded necessary permission to attend the aforesaid Webinar. No individual request seeking permission to attend the Webinar will be entertained.

The Joining instructions & link to join Webinar shall be sent to you by the Academy subsequently.

Yours sincerely,

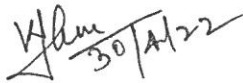
Sd/- **K.K.Jha No.2**

Registrar (Administration) I/c

Memo No. 1571 /Apptt.

Dated, Ranchi, the 30/04/2022

Copy forwarded to the Director, Judicial Academy Jharkhand, Ranchi for information and needful with reference to his letter No. 1522/JAJ dated 07.04.2022/ the Principal District & Sessions Judge, Dhanbad & Jamshedpur including the Judicial Commissioner, Ranchi / the Member Secretary, JHALSA / the C.P.C., e-Courts Project, High Court of Jharkhand, Ranchi for information and getting uploaded the letter on the Court's website.


Registrar (Administration) I/c